

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA Nos. 81/2021 & 82/2021
In
CP No. 184/Chd/Hry/2018**

**Under Rule 11 of National
Company Law Tribunal Rules, 2016
read with Section 213 of the
Companies Act, 1956 and Order 1
Rule 10 of Civil Procedure Code,
1908**

In the matter of:-

Mr. Sunil Goel & others	...Petitioners
Vs.	
Omaxe Limited & others	...Respondents

And in the matter of CA Nos. 81/2021 & 82/2021:-

Arvind Goswami	...Applicant/Intervener
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Present through Video Conferencing:

Mr. Parnam Prabhakar, Advocate and Mr. Amit Kumar, Advocate for applicant.
Mr. Prashant Jain, Mr. Arpit Dwivedi, Mr. Shubham Paliwal, Advocates for petitioners/Non-applicants.
Mr. Anirudh Bakhru with Mr. Arav Pandit and Ms. Roohina Dua, Advocates for respondent No. 1-Omaxe Limited.
Mr. Abhimanyu Bhandari with Ms. Roohina Dua, Advocates for respondent Nos. 2 & 12.
Mr. Manish Jain and Ms. Divya Sharma for SEBI.
Mr. Sunil Goel-petitioner in person.

CA No. 82/2021

Heard Mr. Parnam Prabhakar, the learned counsel for the applicant.

3. Issue notice of this application to the respondents for 14.07.2021. Mr. Anirudh Bakhru, the learned counsel accepts notice for

respondent No. 1, Ms. Roohina Dua, the learned counsel accepts notice for respondent Nos. 2 & 12 and Mr. Manish Jain, the learned counsel accepts notice for SEBI and seeks time to file reply.

4. The applicant shall collect the notices from the Registry and send the same immediately to the remaining respondents at their registered addresses by speed post along with copy of petition and the entire paper book and the copy of this order and file affidavit of service along with copy of postal receipt and tracking report within one week.

5. The respondents may file their respective replies, if any, within one week from the date of receipt of notices with a copy in advance to the counsel opposite. Rejoinder, if any, thereto may be filed within one week thereafter from the date of receipt of the reply with a copy in advance to the counsel opposite.

6. List the IA on 14.07.2021.

CA No. 81/2021

7. List on 14.07.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

June 11, 2021
YP